

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

MP/ CP(IB) 13 of 2020

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2020**

Name of the Company:

PPG Asian Paints Pvt Ltd
V/s
Rajpal Abhikaran Pvt Ltd

Section:

7 of the Insolvency and Bankruptcy Code

ORDER

Learned Counsel Mr. M.K. Shah appeared for the Financial Creditor.

Learned Counsel Mr. Nilesh Udermani appeared for the Corporate Debtor. He undertakes to file Vakalatnama within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within seven days by serving advance copy to the Financial Creditor.

The Financial Creditor may file its rejoinder, if any, thereafter, within seven days (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 21.08.2020.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 9th day of July, 2020.